

GENERAL EXEMPTION NO. 71

Exemption from additional duty to Hand-woven Jamdani sarees when imported into India from Bangladesh under Bangkok Agreement.**[Notfn. No.27/95 -Cus., dt.16.3.1995 as amended by Notfn. Nos. 101/95]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts **Hand- woven Jamdani sarees** falling under heading Nos.50.07, 52.08 or 52.09 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), when imported into India **from Bangladesh**, which has ratified the Bangkok Agreement, from the **whole of the additional duty** leviable thereon under section 3 of the second mentioned Act:

Provided that the importer proves to the satisfaction of the Assistant Commissioner or Deputy Commissioner of Customs that the goods, in respect of which the benefit of exemption under this notification is claimed, comply with the requirements specified in the Customs Tariff (Determination of Origin of goods under the Bangkok Agreement) Rules, 1976.

Explanation:- In this notification, "Bangkok Agreement" means the First Agreement of Trade Negotiations among Developing Member Countries of the Economic and Social Commission for Asia and the Pacific.

